DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 24/85 DATED 26.03.2020, HELD ON 11.06.2020

Please Note

(i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in

(ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.

(v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.24/85 dated 26.03.2020 of Norms Committee-VI for the year 2019-20 was held on 11.06.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri S. Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1	**Case No.:14/22/85-ALC3/2018**	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date:2110001172 27.02.2017	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the firm has been issued MoFPI DL on 28.01.2020 through their email id seeking following information which is still awaited; i) Buyer's specifications of the export items i.e. Litchi Puree and Litchi Juice Concentrate; ii) Certificate of Analysis (CoA) of the imported items of the Litchi Pulp Concentrate; iii) Details of the Total soluble Solids (TSS) of indigenous Litchi Pulp used in the exported item. The Committee decided to send a reminder to the firm to furnish their reply immediately. The case stands deferred to 09.07.2020.			

2	**Case No.:16/10/85-ALC3/2017**	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e, MoFPI and observed that the recommendation does not have alcohol content in the export product in the form of V/V. The Committee decided to refer the case back to MoFPI for re-examination and furnish comments with alcohol content in export product. The case stands deferred to 09.07.2020.			

3	**Case No.:9/15/85-ALC3/2019**	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00100/AM20/	RLA File :07/24/040/00314/AM18/	Lic.No/Date:0710112856 21.02.2018	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.07.2020.			

4	**Case No.:15/22/85-ALC3/2018**	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00325/AM19/	RLA File :21/24/040/00001/AM19/	Lic.No/Date:2110001174 11.05.2018	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the firm has been issued			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

MoFPI DL on 28.01.2020 through their email id seeking following information which is still awaited;

i) Buyer's specifications of the export items i.e. Litchi Puree and Litchi Juice Concentrate;
ii) Certificate of Analysis (CoA) of the imported items of the Litchi Pulp Concentrate;
iii) Details of the Total soluble Solids (TSS) of indigenous Litchi Pulp used in the exported item.

The Committee decided to send a reminder to the firm to furnish their reply immediately.

The case stands deferred to 09.07.2020.

5	**Case No.:12/11/85-ALC3/2018**	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:09.07.2020

Decision : NC considered the case as per agenda and decided to seek following information from firm on the basis of the comments of MoFPI vide their OM No.E.14011/25/2018-ED dated 09.03.2020;

i) % of alcohol content in import item.
ii) Process flow chart with use of imported and indigenous items.
iii) Process flow chart with indication of wastage generated at stages.

The case stands deferred to 09.07.2020.

6	**Case No.:30/11/85-ALC3/2018**	Party Name:PARAYIL EXPORTS	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	Defer Date:09.07.2020

Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority, i.e., MoFPI vide OM No. E/1/2018-ED dated 23.04.2020 and decided to seek following information;

"Whether the export item at S.No. 7 is a cake or fruit"

The case stands deferred to 09.07.2020.

7	**Case No.:45/11/85-ALC3/2018**	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/04/2019-ED dated 20.02.2020 allowing the following inputs;

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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Export Item

Ready to fry snack papad square tube pellet/twist pallets (Extruded or expanded products, savoury or salted)	78.750 MT

Import Item

Potato Flakes Microflakes (Royal Lion)	24.668 MT

RA may take subsequent consequential action accordingly.

8	**Case No.:24/11/85-ALC3/2018**	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/22/2018-ED dated 17.12.2020 followed by clarification issued on10.06.2020 allowing the following inputs;

Export Item

Red Beet Juice Powder	13176.500 Kg
Black Currant Juice Powder	69.350 Kg
Cranberry Juice Powder	69.350 Kg
Raspberry Juice Powder	69.350 Kg

Import Item

Red Beet Juice Concentrate	18017.000 Kg
Black Currant Juice Concentrate	95.000 Kg
Cranberry Juice Concentrate	95.000 Kg
Raspberry Juice Concentrate	95.000 Kg

RA may take subsequent consequential action accordingly.

9	**Case No.:20/3/85-ALC3/2019**	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File :01/85/050/00358/AM19/	RLA File :09/24/040/00636/AM19/	Lic.No/Date:0910067330 28.03.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 08.05.2020 allowing the following inputs;

Export Item

Wafers and Wafer Rolls (Fruit Flavour)	200000.000 Kg

Import Item

Maida (Wheat Products)	65822.000 Kg

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
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Cane Sugar	77234.000 Kg
Food Flavours (Ethyl Vanillin)	Nil
Edible Salt	193.000 Kg
Starch	1618.000 Kg
Pectin	1924.000 Kg
Carrageenan	961.000 Kg
Biobake	1702.000 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

10	**Case No.:21/3/85-ALC3/2019**	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File :01/85/050/00359/AM19/	RLA File :09/24/040/00637/AM19/	Lic.No/Date:0910067331 28.03.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 08.05.2020 allowing the following inputs;

Export Item

Chocolate Coated Wafers and Chocolate Containing Wafers	200000.000 Kg

Import Item

Maida (Wheat Products)	48194.000 Kg
Cane Sugar	70000.000 Kg
Cocoa Powder	10000.000 Kg
Food Flavours (Ethyl Vanillin)	Nil
Edible Salt	200.000 Kg
Starch	1618.000 Kg
Skimmed Milk Powder	3166.000 Kg
Hazlenut Paste	3166.000 Kg
Whey Powder	9800.000 Kg
Cocoa Mass	200.000 Kg
Cocoa Butter	3400.000 Kg
Biobake	3306.000 Kg
Hyfoama	1943.000 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

11	**Case No.:22/3/85-ALC3/2019**	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:24/85-ALC3/2019	**Approved**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		26.03.2020	
HQ File :01/85/050/00360/AM19/	RLA File :09/24/040/00108/AM19/	Lic.No/Date:0910067332 28.03.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 08.05.2020 allowing the following inputs;

Export Item

Wafers and Wafer Rolls (Fruit Flavour)	200000.000 Kg

Import Item

Maida (Wheat Products)	53912.000 Kg
Cane Sugar	84938.000 Kg
Food Flavours (Ethyl Vanillin)	Nil
Edible Salt	193.000 Kg
Starch	1618.000 Kg
Pectin	1924.000 Kg
Carrageenan	961.000 Kg
Biobake	1702.000 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

12	**Case No.:23/3/85-ALC3/2019**	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File :01/85/050/00361/AM19/	RLA File :09/24/040/00481/AM19/	Lic.No/Date:0910067333 28.03.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 08.05.2020 allowing the following inputs;

Export Item

Chocolate Coated Wafers and Chocolate Containing Wafers	100000.000 Kg

Import Item

Maida (Wheat Products)	24097.000 Kg
Cane Sugar	35000.000 Kg
Cocoa Powder	5000.000 Kg
Food Flavours (Ethyl Vanillin)	Nil
Edible Salt	100.000 Kg
Starch	809.000 Kg
Skimmed Milk Powder	1583.000 Kg
Hazlenut Paste	1583.000 Kg
Whey Powder	4900.000 Kg

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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Cocoa Mass	100.000 Kg
Cocoa Butter	1700.000 Kg
Biobake	1653.000 Kg
Hyfoama	971.500 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.:24/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Approved**
HQ File :01/85/050/00362/AM19/	RLA File :09/24/040/00480/AM19/	Lic.No/Date:0910067334 28.03.2019	

13 **Decision :** NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 08.05.2020 allowing the following inputs;

Export Item

Wafers and Wafer Rolls (Fruit Flavour)	100000.000 Kg

Import Item

Maida (Wheat Products)	32911.000 Kg
Cane Sugar	38617.000 Kg
Food Flavours (Ethyl Vanillin)	Nil
Edible Salt	96.000 Kg
Starch	809.000 Kg
Pectin	962.000 Kg
Carrageenan	480.000 Kg
Biobake	851.000 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.:13/3/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
HQ File :01/85/050/00013/AM20/	RLA File :07/24/040/00296/AM19/	Lic.No/Date:0710114786 16.04.2019	Defer Date:09.07.2020

14 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 09.07.2020.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

15	**Case No.:10/15/85-ALC3/2019**	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00101/AM20/	RLA File :07/24/040/00300/AM19/	Lic.No/Date:0710114785 16.04.2019	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.07.2020.			

16	**Case No.:11/15/85-ALC3/2019**	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00102/AM20/	RLA File :07/24/040/00301/AM19/	Lic.No/Date:0710114787 16.04.2019	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.07.2020.			

17	**Case No.:12/15/85-ALC3/2019**	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00103/AM20/	RLA File :07/24/040/00019/AM20/	Lic.No/Date:0710114908 16.05.2019	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.07.2020.			

18	**Case No.:1/12/85-ALC3/2019**	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00068/AM20/	RLA File :04/24/040/00076/AM20/	Lic.No/Date:0410165951 09.08.2019	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.02.2020 in which the reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 09.07.2020.			

19	**Case No.:2/12/85-ALC3/2019**	Party Name:WESTWEY ENTERPRISES	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File :01/85/050/00069/AM20/	RLA File :53/24/040/00008/AM20/	Lic.No/Date:5310020111 13.08.2019	

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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	Decision : NC considered the case as per agenda and decided to fix the norms of the AA on "Net to Net basis". No further AA to be given on 'repeat' basis. RA may take subsequent consequential action accordingly.

	Case No.:3/12/85-ALC3/2019	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00070/AM20/	RLA File :03/94/040/00365/AM20/	Lic.No/Date:0310831007 14.08.2019	Defer Date:09.07.2020
20	**Decision :** NC considered the case as per agenda and noted the comments furnished by MoFPI vide OM No.E-1401136/2019-ED dated 20.02.2020 and observed that the export item is only a sterilized product. The Committee decided to seek information from the firm to understand whether there are any additional manufacturing activities involved in the manufacturing process other than sterilization. The case stands deferred to 09.07.2020.			

	Case No.:5/12/85-ALC3/2019	Party Name:QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00072/AM20/	RLA File :03/95/040/00343/AM20/	Lic.No/Date:0310831106 20.08.2019	Defer Date:09.07.2020
21	**Decision :** NC considered the case as per agenda and decided to seek following information from the firm on the basis of technical comments of MoFPI vide OM No.E-14011/2/2020-ED dated 10th April, 2020; i) The firm has not exported the uniform quality item, namely Carrageenan (weight variation +/-5%) and it is in the different lots of the different ration of the imported items. ii) The firm may furnish information on the exact quantities of the exported item with the use of different percentage of the Refined Kappa Carrageenan. The case stands deferred to 09.07.2020.			

	Case No.:6/12/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Approved**
22	HQ File :01/85/050/00073/AM20/	RLA File :08/24/040/00157/AM20/	Lic.No/Date:0810146035 23.08.2019	
	Decision : NC considered the case as per agenda and on the basis of the comments of MoFPI, decided to fix the norms of the AA " As applied for ". RA may take subsequent consequential action accordingly.			

23	**Case No.:1/18/85-ALC3/2019**	Party Name:A.C. BROTHERS,	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/85/050/00127/AM20/	RLA File :29/24/040/00013/AM20/	Lic.No/Date:2910025433 27.09.2019	Defer Date:09.07.2020

Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of technical comments of DPI&IT vide email dated 28.04.2020;

i) Indicate net import content and wastage separately of each import item in the export product.

ii) Complete calculation for requirement of both imported and indigeous items in manufacturing export product, giving drawing/design/layout etc. with justification of wastage.

The case stands deferred to 09.07.2020.

24	**Case No.:8/15/85-ALC3/2019**	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Transferred**
	HQ File :01/85/050/00099/AM20/	RLA File :03/94/040/00562/AM20/	Lic.No/Date:0310832283 17.10.2019	

Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

25	**Case No.:2/18/85-ALC3/2019**	Party Name:UNITED BREWERIES LTD	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00128/AM20/	RLA File :03/95/040/00868/AM20/	Lic.No/Date:0310833287 09.12.2019	Defer Date:09.07.2020

Decision : NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to technical authority, i.e., MoFPI for examination and comments

The case stands deferred to 09.07.2020.

26	**Case No.:9/18/85-ALC3/2019**	Party Name:BLOSSOM INDUSTRIES LTD.,	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00135/AM20/	RLA File :03/94/040/00682/AM20/	Lic.No/Date:0310833411 13.12.2019	Defer Date:09.07.2020

Decision : NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to technical authority, i.e., MoFPI for examination and comments

The case stands deferred to 09.07.2020.

27	**Case No.:1/21/85-ALC3/2019**	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/85/050/00142/AM20/	RLA File :07/24/040/00232/AM20/	Lic.No/Date:0710115951 30.12.2019	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to technical authority, i.e., MoFPI for examination and comments The case stands deferred to 09.07.2020.			

	Case No.:2/21/85-ALC3/2019	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00143/AM20/	RLA File :05/23/040/00386/AM20/	Lic.No/Date:0510413185 02.01.2020	Defer Date:09.07.2020
28	**Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

	Case No.:3/21/85-ALC3/2019	Party Name:TECHNO ELECTROMECH PVT LTD	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00144/AM20/	RLA File :34/24/040/00303/AM20/	Lic.No/Date:3410045758 02.01.2020	Defer Date:09.07.2020
29	**Decision :** NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to technical authority, i.e., Tech.1 for examination and comments The case stands deferred to 09.07.2020.			

	Case No.:4/21/85-ALC3/2019	Party Name:VEE NATURAL	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Rejected**
	HQ File :01/85/050/00145/AM20/	RLA File :05/24/040/00617/AM20/	Lic.No/Date:0510413193 03.01.2020	
30	**Decision :** NC considered the case as per agenda and noted that the import item falls under chapter 15 which is ineligible for import under Para 4.11 of FTP, 2015-20 under Advance Authorisation Scheme. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest thereof for regularization of the case. RA may take subsequent consequential action accordingly.			

31	**Case No.:5/21/85-ALC3/2019**	Party Name:JALINGA TEA CO(INDIA)PRIVATE LIMITED,	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00146/AM20/	RLA File :02/24/040/00153/AM20/	Lic.No/Date:0210209667 07.01.2020	Defer Date:09.07.2020

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.

32	**Case No.:6/21/85-ALC3/2019**	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00147/AM20/	RLA File :07/24/040/00069/AM20/	Lic.No/Date:0710116003 08.01.2020	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to technical authority, i.e., Tech.1 for examination and comments The case stands deferred to 09.07.2020.			

33	**Case No.:7/21/85-ALC3/2019**	Party Name:R.K.GANAPATHI CHETTIAR,	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00148/AM20/	RLA File :32/24/040/00100/AM20/	Lic.No/Date:3210079330 09.01.2020	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

34	**Case No.:8/21/85-ALC3/2019**	Party Name:LUKE EXPORT	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00149/AM20/	RLA File :10/24/040/00081/AM20/	Lic.No/Date:1010060362 10.01.2020	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

35	**Case No.:9/21/85-ALC3/2019**	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00150/AM20/	RLA File :05/24/040/00649/AM20/	Lic.No/Date:0510413315 13.01.2020	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the hard copy of the			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.

	Case No.:11/21/85-ALC3/2019	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Rejected**
	HQ File :01/85/050/00152/AM20/	RLA File :10/24/040/00087/AM20/	Lic.No/Date:1010060370 16.01.2020	
36	**Decision :** NC considered the case as per agenda and noted that the import item falls under chapter 9 which is ineligible for import under Para 4.11 of FTP, 2015-20 under Advance Authorisation Scheme. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest thereof for regularization of the case. RA may take subsequent consequential action accordingly.			

	Case No.:10/21/85-ALC3/2019	Party Name:KURUWA ENTERPRISES	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Rejected**
	HQ File :01/85/050/00151/AM20/	RLA File :10/24/040/00089/AM20/	Lic.No/Date:1010060368 16.01.2020	
37	**Decision :** NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 20.01.2020 in which it has been stated that the sterilization activities are done through the third party i.e, M/s Mircrotrol Sterilization Services Pvt. Ltd. AA has been issued as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterilization' is being done by a 3rd Party who is not a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

	Case No.:12/21/85-ALC3/2019	Party Name:QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00153/AM20/	RLA File :03/95/040/01010/AM20/	Lic.No/Date:0310834258 16.01.2020	Defer Date:09.07.2020
38	**Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:14/21/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00155/AM20/	RLA File :24/24/040/00051/AM20/	Lic.No/Date:2410042982 17.01.2020	Defer Date:09.07.2020
39	**Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

	Case No.:15/21/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00156/AM20/	RLA File :24/24/040/00050/AM20/	Lic.No/Date:2410042983 17.01.2020	Defer Date:09.07.2020
40	**Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

	Case No.:13/21/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00154/AM20/	RLA File :05/24/040/00665/AM20/	Lic.No/Date:0510413363 17.01.2020	Defer Date:09.07.2020
41	**Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

	Case No.:16/21/85-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Transferred**
	HQ File :01/85/050/00157/AM20/	RLA File :05/24/040/00677/AM20/	Lic.No/Date:0510413384 20.01.2020	
42	**Decision :** NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

43	**Case No.:18/21/85-ALC3/2019**	Party Name:PRAYAGH NUTRI PRODUCTS (P) LTD.	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/85/050/00159/AM20/	RLA File :09/24/040/00515/AM20/	Lic.No/Date:0910068398 21.01.2020	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

	Case No.:19/21/85-ALC3/2019	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00160/AM20/	RLA File :08/24/040/00343/AM20/	Lic.No/Date:0810147063 23.01.2020	Defer Date:09.07.2020
44	**Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

	Case No.:20/21/85-ALC3/2019	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00161/AM20/	RLA File :04/24/040/00154/AM20/	Lic.No/Date:0410166450 23.01.2020	Defer Date:09.07.2020
45	**Decision :** NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to technical authority, i.e., Tech.1 for examination and comments The case stands deferred to 09.07.2020.			

	Case No.:21/21/85-ALC3/2019	Party Name:SUPERHOUSE LTD.,	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00162/AM20/	RLA File :06/24/040/00084/AM20/	Lic.No/Date:0610039419 23.01.2020	Defer Date:09.07.2020
46	**Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.			

47	**Case No.:22/21/85-ALC3/2019**	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00163/AM20/	RLA File :08/24/040/00349/AM20/	Lic.No/Date:0810147094 28.01.2020	Defer Date:09.07.2020

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC considered the case as per agenda and noted that the hard copy of the application has not been received from the firm. The Committee therefore, decided to request the firm to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 09.07.2020.

48	**Case No.:23/21/85-ALC3/2019**	Party Name:KURUWA ENTERPRISES	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Rejected**
	HQ File :01/85/050/00164/AM20/	RLA File :10/24/040/00094/AM20/	Lic.No/Date:1010060385 29.01.2020	
	Decision : NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 20.01.2020 in which it has been stated that the sterilization activities are done through the third party i.e, M/s Mircrotrol Sterilization Services Pvt. Ltd. AA has been issued as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterlization' is being done by a 3rd Party who is not a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

49	**Case No.:24/21/85-ALC3/2019**	Party Name:AVANTI OVERSEAS PVT LTD	Meet No/Date:24/85-ALC3/2019 26.03.2020	**Transferred**
	HQ File :01/85/050/00165/AM20/	RLA File :05/23/040/00419/AM20/	Lic.No/Date:0510413482 30.01.2020	
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

50	**Case No.:25/21/85-ALC3/2019**	Party Name:JAYSHRI GAYATRI FOOD PRODUCTS PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File :01/85/050/00166/AM20/	RLA File :11/24/040/00010/AM20/	Lic.No/Date:1110028680 31.01.2020	Defer Date:09.07.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm has been received and is being forwarded to technical authority, i.e., MoFPI for examination and comments. The case stands deferred to 09.07.2020.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

MANUAL CASES

M347	**Case No. M-347**	M/s Cargil India Private Limited	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/171/00022/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:09.07.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted by M/s Cargil India Private Limited for export of "Maltodextrin Powder" against Import of "Corn/Maize".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.07.2020.			

M348	**Case No. M-348**	M/s Chedda Specialities Foods Pvt. Ltd.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/171/00051/AM20/D ES . VI	RLA File : 03/94/040/00195/ AM20	Lic.No/Ecom No. Date: 03/08/071/66200/061 6/4185, 01.06.2019	Defer Date:09.07.2020
	Subject: Application of M/s Chedda Specialities Foods Pvt. Ltd. for fixation of adhoc norms under Para 4.06 of HBP for export of Chips made of Banana/Potato and Farsan/Namkin etc. by using import item Refined Palm Oil.			
	Decision : NC considered the case as per agenda and noted that vide DL dated 04.02.2020 the information sought from the firm has not yet been received. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 09.07.2020.			

M349	**Case No. M-349**	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/50/00034/AM13/D ES.VI	RLA File : 05/24/040/00484/A M12	Lic.No/Ecom No. 0510321946 dated 10.04.2012	Defer Date:09.07.2020
	Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of technical authority i.e., MoFPI vide E-14011/07/2019-ED dated 04.06.2020 ; i) Buyer's specification for the export items/condition sheet with percentage of alcohol/ the declaration of the applicant on any specifications for exported items regarding the percentage of alcohol, ii) Certificate of Analysis (CoA) of the imported and exported products. The case stands deferred to 09.07.2020.

M350	**Case No. M-350**	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/50/00162/AM13/ DES.VI	RLA File : 05/24/040/00367/ AM13	Lic.No/Ecom No. 0510342708 dated 08.01.2013	Defer Date:09.07.2020
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510342708 dated 08.01.2013.			

	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of technical authority i.e., MoFPI vide E-14011/07/2019-ED dated 04.06.2020 ; iii) Buyer's specification for the export items/condition sheet with percentage of alcohol/ the declaration of the applicant on any specifications for exported items regarding the percentage of alcohol, iv) Certificate of Analysis (CoA) of the imported and exported products. The case stands deferred to 09.07.2020.

M351	**Case No. M-351**	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/50/00146/AM13/ DES.VI	RLA File : 05/24/040/00284/ AM13	Lic.No/Ecom No. 0510338321 dated 06.11.2012	Defer Date:09.07.2020
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate, Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol." in respect of the advance authorization No. 0510338321 dated 06.11.2012.
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of technical authority i.e., MoFPI vide E-14011/07/2019-ED dated 04.06.2020 ; v) Buyer's specification for the export items/condition sheet with percentage of alcohol/ the declaration of the applicant on any specifications for exported items regarding the percentage of alcohol, vi) Certificate of Analysis (CoA) of the imported and exported products. The case stands deferred to 09.07.2020.

M352	**Case No. M-352**	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/50/00106/AM15/ DES.VI	RLA File : 05/24/040/00278/ AM15	Lic.No/Ecom No. 0510391391 dated 26.09.2014	Defer Date:09.07.2020
	Subject: Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate, Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510391391 dated 26.09.2014.			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of technical authority i.e., MoFPI vide E-14011/07/2019-ED dated 04.06.2020 ; vii) Buyer's specification for the export items/condition sheet with percentage of alcohol/ the declaration of the applicant on any specifications for exported items regarding the percentage of alcohol, viii) Certificate of Analysis (CoA) of the imported and exported products. The case stands deferred to 09.07.2020.			

M353	**Case No. M-353**	Party Name:M/s. Pahal Foods Pvt.	Meet No/Date: 24/85-ALC3/2019	**Approved**

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		Ltd.	26.03.2020	
	HQ File : 01/85/50/00045/AM15/ DES.VI	RLA File : 09/24/040/00646/ AM14	Lic.No/Ecom No. 0910059870 dated 25.04.2014	

Subject: Representation of M/s Pahal Foods Pvt. Ltd. for modification of norms in respect of AA No. 0910059870, dated 25.04.2014 for export of Wafers, Wafer Rolls, Choclate Filled/Chocolate Coated Wafers, Waffles, Wafer Pillows, Wafer Cups filled with Chocolate.

Decision : NC considered the case as per agenda and decided to modify the norms of the AA for the following two items on the basis of the comments of the technical authority i.e., MoFPI vide OM No. E-14011/02/2019-ED dated 12.03.2020;

Import Item	Quantity
Cocoa Powder	4.25%
Cocoa Mass	4.29%

RA may take subsequent consequential action accordingly.

M354	**Case No. M-354**	Party Name:M/s. Naga Limited	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/171/00065/AM20/ DES.VI	RLA File : 04/24/040/00073/ AM20	Lic.No/Ecom No. 04/94/009/84500/0620/5719 dated 25.06.2019	Defer Date:09.07.2020

Subject: Application of M/s Naga Limited for prior fixation of norms under Para 4.06 of HBP, 2019-20 for export of Maida against import of Wheat.

Decision : NC considered the case as per agenda and noted that technical authority i.e., MoFPI vide E-14011/07/2019-ED dated 04.06.2020 needs following information from the firm;

i) The value realized from the by-products like wheat bran, etc;
ii) Any admissible supporting facts/documents for the claimed percentage of losses.

However, the Committee decided to refer back the case to the technical authority for re-examination and comments.

The case stands deferred to 09.07.2020.

M-355	**Case No. M-355**	Party Name:M/s. Herbal Isolates Private Limited	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/050/00055/AM20/	RLA File : 10/24/040/00024/	Lic.No/Ecom No.	Defer Date:09.07.2020

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	DES.VI	AM20	1010060214 dated 28.06.2019	
	Subject: Application of M/s Herbal Isolates Private Limited for fixation of norms on AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.07.2020.			

M356	**Case No. M-356**	Party Name: M/s. Signature Estates.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/050/00068/AM13/ DES.VI	RLA File : 02/24/040/00021/A M 13	Lic.No/Ecom No./AA No. & Date 0210177585, 16.05.2012	Defer Date:09.07.2020
	Subject: Request of M/s Signature Estates for modification of the norms fixed by the Norms Committee in M.No. 19/85 dated 07.02.2019 and permission for import of flavor: Liquid/Granules and Fruits/flowers/ Herbs/ Peels which have not been allowed by the Committee.			
	Decision : NC considered the case as per agenda and noted the presentation given by the representative of the firm appeared for Personal Hearing (PH). The Committee had asked the representative to furnish following information. i) Different kinds of flavours imported and used in the export products ii) Furnish documents to correlate use of flavours in export product. 2. The reply of the firm is still awaited. The Committee decided to send a reminder to the firm the expedite their reply. The case stands deferred to 09.07.2020.			

M357	**Case No. M-357**	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Approved
	HQ File : 01/85/171/00068/AM20/ DES.VI	RLA File : 03/95/040/00649/A M 20	Lic.No/Ecom No. 11/05/004/45700/0633/6 649 dated 09.09.2019	

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF) against import of Shea Nut and Palm Mid Fraction (PMF) .

Decision :

i) NC considered the case and noted that firm is developing a new export product which is from Agriculture Sector and falls under the ineligible list of imports under Para 4.11 of FTP & needs prior norms fixation before issue of AA under Para 4.06 HBP, 2015-20.

ii) NC also noted the comments of the technical authority i.e., MoFPI vide OM No. E-14011/17/2019-ED dated 09.03.2020 and based on MoFPI comments decided to fix adhoc norms as follows, after deducting the value realisation from the by-products:

Export Item

CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF)	500.000 MT

Import Item

Shea Nut (Oil content 45+/- 1%)	711.775 MT
Palm Mid Fraction (PMF)	250.000 MT

The firm had applied for export quantity of 3847 MT. However, the Committee decided to permit the firm for export of 500 MT of CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF) at the first instance and after completion of 50% export they may refer to NC enhancement of export quantity.

i) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.

ii) The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

iii) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.

iv) The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.

v) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

M358	**Case No. M-358**	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Approved
	HQ File : 01/85/171/00073/AM20/ DES.VI	RLA File : 03/95/040/00742/ AM 20	Lic.No/Ecom No. 11/05/004/45700/0641/2 421 dated 23.10.2019	

Subject Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of Shea Butter against import of Shea Nut (Oil content 45 +/- 1%).

Decision :

i) NC considered the case and noted that firm is developing a new export product which is from Agriculture Sector and falls under the ineligible list of imports under Para 4.11 of FTP & needs prior norms fixation before issue of AA under Para 4.06 HBP, 2015-20.

ii) NC also noted the comments of the technical authority i.e., MoFPI vide OM No. E-14011/17/2019-ED dated 09.03.2020 and based on MoFPI comments decided to fix adhoc norms as follows, after deducting the value realisation from the by-products:

Export Item

Shea Butter	500.000 MT

Import Item

Shea Nut (Oil content 45+/-1%)	901.000 MT

i) The firm had applied for export quantity of 1150 MT. However, the Committee decided to permit the firm for export of 500 MT of Shea Butter at the first instance and after completion of 50% export they may refer to NC for enhancement of export quantity.

ii) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.

iii) The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

iv) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.

v) The firm has to produce COA from NABA/Accredited Laboratory at the

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

time of EODC.

vi) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take subsequent consequential action accordingly.

M359	**Case No. M-359**	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Approved
	HQ File : 01/85/171/00102/AM20/ DES.VI	RLA File : 03/95/040/00957/ AM 20	Lic.No/Ecom No. 11/05/004/45700/0653/ 9372 dated 23.12.2019	

Subject Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of Illipe Crude Oil against import of Illipe Kernel (48% Oil content).

Decision : NC considered the case as per agenda and decided to fix the norms of the above application of the firm on the basis of the comments of the technical authority i.e., Tech.2;

Export Item

Illipe Crude Oil	1490.380 MT

Import Item

Illeipe Kernel (48% Oil Content)	2412.000 MT

1. For any variation in the oil content in imported Illipe Kernel, the norms can be derived on inversely proportional basis i.e., Higher the % oil content, Lower will be the norms and vice-versa.
2. In the present case, RA will workout the norms on actual oil content in imported Kernel as per COA from the Foreign Supplier on each import consignment relevant to present AA.
3. The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.
4. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

M360	**Case No. M-360**	Party Name: M/s Tata Chemicals Ltd.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Status: Deferred
	HQ File : 01/85/171/00072/AM19/ DES.VI	RLA File : 03/95/040/00901/ AM 19	Lic.No/Ecom No. 0310825645, dated 13.12.2018	Defer Date:09.07.2020
	Subject: Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS)Powder P-90 and Fossence (Oligofructose/FOS) Liquid L95 against import of Refined or White Sugar.			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the tchnical authority i.e., MoFPI vide E-14011/07/2020-ED dated 23.04.2020; i) Technical information on standard quantum of metabolic utilization of sucrose or refined sugar by microorganisms through biotransformation to obtain 1 kg of oligofructose or FOS to estimate the wastage of the raw material i.e., refined sugar. **ii)** Information on recoverable wastage or by-product. iii) Import item is refined or white sugar from Thailand which is abundantly available in domestic market. The firm may justify the import from Thailand. The case stands deferred to 09.07.2020.			

M361	**Case No. M-361**	Party Name: M/s Jain Irrigation Systems Ltd.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Approved
	HQ File : 01/85/171/00085/AM20/ DES.VI	RLA File : 03/94/040/001497/ AM 07	Lic.No/Ecom No. 0310424393, dated 26.03.2007	
	Subject Fixation of Adhoc norms in respect of 0310424393, dated 26.03.2007 of M/s Jain Irrigation Systems Ltd. for export of Dehydrated Onion in the different form – Flakes, Diced, Chopped, Granulated, Pieces, Rings, Slices, Powder etc. and Fruit Puree of Mango, Banana, Papaya, Guava, Pomegranate, Tomato Paste, Powder Pulp, Juice, Concentrate etc. against import of Plaster Cast 325, Aerosil 200 Pharma Grade Anticaking Agent, PP Big Bags, Polyster Strapping Roll, Card Board Paper, 220 Lt. ALU Aspetic Bags, 220 Lt. ALU Foil Aspeptic Bags, 220 Lt. Transparent Non Aspetic Bag, Blancobent UF, KLAR-SOL 30 and Erbigel.			
	Decision : NC considered the case as per agenda and decided to fix the norms of the above application of the firm on the basis of the comments of the technical authority i.e., MoFPI vide OM No.E-14011/08/2020-ED dated 27.02.2020;			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Item

Dehydrated Onion in the different form, Flakes, Diced, Chopped, Granulated, Pieces, Rings, Slices, Powder etc.	6373326.000 Kg
Fruit Puree of Mango, Banana Papaya, Guava, Pomegranate, Tomato Paste Powder Pulp, Juice, Concentrate etc.	4041093.360 Kg

Import Item

Palmstar cast 325-NF/FCC Stearate	19392.000 Kg
Aerosil 200	7272.000 Kg
Blancobent UF	7875.000 Kg
Erbigel	2954.000 Kg
Klar-sol 30	8863.000 Kg

RA may take subsequent consequential action accordingly.

M362	**Case No. M-362**	Party Name: M/s Jain Irrigation Systems Ltd.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	Approved
	HQ File : 01/85/050/00037/AM09/DES.VI	RLA File : 03/94/040/00796/AM 07	Lic.No/Ecom No. 0310404400 dated 16.10.2006	

Subject : Request of the firm, M/s Jain Irrigation Systems Ltd. for revision of adhoc norms fixed on AA No. 0310404400 dated 16.10.2006.

Decision : NC considered the case as per agenda and decided to fix the norms of the above application of the firm on the basis of the comments of the technical authority i.e., MoFPI vide OM No.E-14011/08/2020-ED dated 27.02.2020;

Export Item

Dehydrated Onion in the different form, Flakes, Diced, Chopped, Granulated, Pieces, Rings, Slices, Powder etc.	480000.000 Kg
Fruit Puree of Mango, Banana, Guava, Tomato Paste, Papaya, Pomegranate Puree, Concentrate, Juice, Pulp, etc.	5395970.000 Kg

Import Item

Palmstar cast 325-NF/FCC Stearate	9696.000 Kg
Ascorbic Acid (Vitamin C)	13188.000 Kg
Shia Puranit UF	10911.000 Kg
Shia Gelatine Fine Granulates	2700.000 Kg
Baykisol 30	7378.000 Kg

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	RA may take subsequent consequential action accordingly.

M363	**Case No. M-363**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File : 01/85/171/00091/AM20/ DES.VI	RLA File : 03/94/040/000716/ AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0646/ 7995 dated 21.11.2019	

Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of " Instant Fat Filled Powder (Each 100 Kg of export product contain 28% Palm Fat, 2.04% Skimmed Milk Powder, 1.60% Whey Protein Concentrate and 6.16% Isolate Soya Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder containing 34% Protein, Whey Protein Concentrate containing 80% Protein and Isolate Soya Protein containing 88% Protein..

Decision : NC considered the case as per agenda and noted that due to PMO reference, the above mentioned case of the firm was approved on the basis of the comments of the technical authority i.e., MoFPI vide OM No. 4(18)/2014-DGFT-Part(1) dated 18.03.2020 without approval of the Norms Committee. The Committee now considered the case and conveyed ex-post- facto approval allowing the following inputs;

Export Item

Instant Fat Filled Powder (Each 100 kg of export product contain 28% Palm Fat, 2.04% Skimmed Milk Powder, 1.60% Whey Protein Concentrate and 6.16%Isolate Soya Protein)	1200000.000 Kg

Import Item

Refined Bleached and Deodorised Palmolein (RBD Palmolein)	346080.000 Kg
Skimmed Milk Powder (Containing 34% Protein)	25214.400 Kg
Whey Protein Concentrate (Containing 80% Protein)	19776.000 Kg
Isolate Soya Protein (Containing 88%Protein)	76137.600 Kg

RA may take subsequent consequential action accordingly.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

M364	**Case No. M-364**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File : 01/85/171/00092/AM20/ DES.VI	RLA File : 03/94/040/00717/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0646/ 8124 dated 21.11.2019	

Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Instant Fat Filled Powder (Each 100 Kg of export product contain 28% Palm Fat, 2.72% Skimmed Milk Powder, 2% Whey Protein Concentrate and 10.44% Isolate Soya Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder containing 34% Protein, Whey Protein Concentrate containing 80% Protein and Isolate Soya Protein containing 87% Protein".

Decision : NC considered the case as per agenda and noted that due to PMO reference, the above mentioned case of the firm was approved on the basis of the comments of the technical authority i.e., MoFPI vide OM No. 4(18)/2014-DGFT-Part(1) dated 18.03.2020 without approval of the Norms Committee. The Committee now considered the case and conveyed ex-post- facto approval allowing the following inputs;

Export Item

Instant Fat Filled Powder (Each 100 kg of export product contain 28% Palm Fat, 2.72% Skimmed Milk Powder, 2% Whey Protein Concentrate and 10.44%Isolate Soya Protein)	1200000.000 Kg

Import Item

Refined Bleached and Deodorised Palmolein (RBD Palmolein)	346080.000 Kg
Skimmed Milk Powder (Containing 34% Protein)	33619.200 Kg
Whey Protein Concentrate (Containing 80% Protein)	24720.000 Kg
Isolate Soya Protein (Containing 87%Protein)	128544.000 Kg

RA may take subsequent consequential action accordingly.

M365	**Case No. M-365**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File : 01/85/171/00093/AM20/	RLA File : 03/94/040/00718/AM	Lic.No/Ecom No. Date: 03/92/005/91300/0646/	

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DES.VI	20	8193 dated 21.11.2019	

Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Instant Fat Filled Powder (Each 100 Kg of export product contain 28% Palm Fat, 3.74% Skimmed Milk Powder, 2.40% Whey Protein Concentrate and 13.92% Isolate Soya Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder containing 34% Protein, Whey Protein Concentrate containing 80% Protein and Isolate Soya Protein containing 87% Protein".

Decision : NC considered the case as per agenda and noted that due to PMO reference, the above mentioned case of the firm was approved on the basis of the comments of the technical authority i.e., MoFPI vide OM No. 4(18)/2014-DGFT-Part(1) dated 18.03.2020 without approval of the Norms Committee. The Committee now considered the case and conveyed ex-post- facto approval allowing the following inputs;

Export Item

Instant Fat Filled Powder (Each 100 kg of export product contain 28% Palm Fat, 3.74% Skimmed Milk Powder, 2.40% Whey Protein Concentrate and 13.92% Isolate Soya Protein)	1200000.000 Kg

Import Item

Refined Bleached and Deodorised Palmolein (RBD Palmolein)	346080.000 Kg
Skimmed Milk Powder (Containing 34% Protein)	46226.400 Kg
Whey Protein Concentrate (Containing 80% Protein)	29664.000 Kg
Isolate Soya Protein (Containing 88%Protein)	172051.200 Kg

RA may take subsequent consequential action accordingly.

M366	**Case No. M-366**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File : 01/85/171/00094/AM20/ DES.VI	RLA File : 03/94/040/00466/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0633/ 5092 dated 09.09.2019	

Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Instant Fat Filled Powder

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	(Containing 28% Palm Fat, Casein Protein 3.60 Kgs & Isolate Soya Protein 7.92 Kgs)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Casein containing 90% Protein and Isolate Soya Protein containing 88% Protein".8

Decision : NC considered the case as per agenda and noted that due to PMO reference, the above mentioned case of the firm was approved on the basis of the comments of the technical authority i.e., MoFPI vide OM No. 4(18)/2014-DGFT dated 17.03.2020 without approval of the Norms Committee. The Committee now considered the case and conveyed ex-post- facto approval allowing the following inputs;

Export Item

Instant Fat Filled Powder (Each 100 kg of export product contain 28% Palm Fat, 3.60 Kg Casein Protein and 7.92 Kg Isolate Soya Protein)	1000000.000 Kg

Import Item

Refined Bleached and Deodorised Palmolein (RBD Palmolein)	288400.000 Kg
Casein (Containing 90% Protein)	37086.000 Kg
Isolate Soya Protein (Containing 88%Protein)	81576.000 Kg

RA may take subsequent consequential action accordingly.

M367	**Case No. M-367**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 24/85-ALC3/2019 26.03.2020	**Approved**
	HQ File : 01/85/171/00111/AM20/ DES.VI	RLA File : 03/94/040/00805/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0652/ 9556 dated 18.12.2019	

Subject: Application for fixation of norms Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Vegetable Fatbase Powder (Containing 19% to 21% of Palm Fat) against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Minereal Acid Casein".

Decision : NC considered the case as per agenda and noted that due to PMO reference, the above mentioned case of the firm was approved on the basis of the comments of the technical authority i.e., MoFPI vide OM No. 4(18)/2014-DGFT-Part(1) dated 18.03.2020 without approval of the Norms Committee. The Committee now considered the case and conveyed ex-post- facto approval allowing the following inputs;

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Item

Vegetable Fatbase Powder (Containing 19% to 21% of Palm Fat)	2000.000 MT

Import Item

Refined Bleached and Deodorised Palmolein (RBD Palmolein)	400.000 MT
Mineral Acid Casein	30.000 MT

RA may take subsequent consequential action accordingly.

Date:15.07.2020
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi